

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

REMINDER - II

The Principal District & Sessions Judge,
/Baramulla/ Budgam/
Kathua/Kupwara/Kulgam/ /Poonch/
Ramban.

No.: 20678-88 / Sts. Dated. 17-11-2017.

Sub:- Pendency related information required to be sent in the accompanying format.

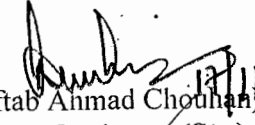
Sir,

Kindly refer to this Registry's Letter No. 1869-91/Sts. dated 15-04-2017 and 15108-17/Sts. dated 26-07-2017 on the subject cited above, that the requisite information is still awaited / incomplete from your side despite lapse of stipulated period.

In this connection, you are once again requested to provide the said information to this Registry within **TWO** day's positively through return by e-mail hcjmu@nic.in or Tele-Fax No. 0191-2539896. So, that we may be able to transmit the same to the concerned quarter as desired.

The matter may be treated as **Most Urgent**.

Yours faithfully'


(Aftab Ahmad Chouhan)
Dy. Registrar (Sts.)

✓ No. 20678-89 / Sts. Dated: 17-11-2017

Copy to :- Incharge NIC for uploading on the High Court website.


Dy. Registrar (Sts.)

III. Data of Disposal per Judicial Officer in the subordinate Courts.

S.No.	Name of the District	Maximum Disposal reported by a Judicial Officer in the year 2016 (No. of cases)	Minimum Disposal reported by a Judicial Officer in the year 2016 (No. of cases)	Average Disposal per Judicial Officer in the year 2016 (No. of cases)
1.				

IV. Date cases pertaining to under-trial Prisoners (relating to Subordinate courts)

Pendency of cases relating to under-trial prisoners as on 01-01-2016.	Disposal of cases relating to under-trial prisoners during the year 2016.	Pendency of cases relating to under-trial prisoners as on 01-01-2017	Pendency of cases relating to under-trial prisoners for more than 3 years as on 01-01-2016	Pendency of cases relating to under-trial prisoners for more than 3 years as on 01-01-2017